

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 61 of 2013

Dated: 18th April, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Wellknown Polyesters Ltd.
Versus

... Appellant(s)

Electricity Department of Daman
& Diu & Anr.

....Respondent(s)

Counsel for the Appellant(s): Mr. Paban K. Sharma

Counsel for the Respondent(s): Mr. Mr. Anand K. Ganesan
for R.1
Mr. Ankit Jain for JERC
Mr. Rajiv Amit, Dir. (Engg.) &
Mr. Anish Garg, Dir.(Finance), JERC

ORDER

Inspite of the directions given by this Tribunal directing the Appellant to arrange for issuance of public notice, the learned counsel has not taken steps. He requests for one more opportunity to take urgent steps for issuance of public notice. Accordingly, time is granted and he must ensure the publication of the Public Notice without causing further delay.

All the respondents have taken notice in this matter.

Mr. Anand K. Ganesan, learned counsel appearing for Respondent no.1 seeks sometime to file reply. He is directed to file reply on or before 10th May, 2013 after serving copy on the other side.

Mr. Ankit Jain undertakes to file vakalatnama on behalf of Respondent no. 2-Commisison and seeks time to file reply. He is also directed to file reply on or before 10th May, 2013 after serving copy on the other side.

Post the matter on **16.05.2013**. In the meantime, public notice be issued.

(Rakesh Nath)
Technical Member

Vs/ak

(Justice M. Karpaga Vinayagam)
Chairperson